

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 592/99

DATE OF ORDER : 16-4-1999

Between :-

Smt. Yamuna Sanjiv

... Applicant
And

1. Union of India,
rep. by Under Secretary,
M/o Information & Broadcasting B(A)
Section, Sastry Bhavan,
New Delhi - 110001.
2. The Dy. Director General (A),
Doordarshan, Prasar Bharathi,
Broadcasting Corporation of India,
Mandi House, New Delhi.
3. The Dy. Director (Admn),
Doordarshan, Prasar Bharathi,
Broadcasting Corporation of India,
Mandi House, New Delhi.
4. The Director,
Prasar Bharathi (Broadcasting Corporation of
India), Ramanthapur, Hyderabad-13.

... Respondents

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Counsel for the Applicant : Shri V. Venkateswar Rao

Counsel for the Respondents : Shri B.N. Sarma, Sr. CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI D.H. NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI H. RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Justice Shri D.H. Nasir, Vice-Chairman).

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- 2 -

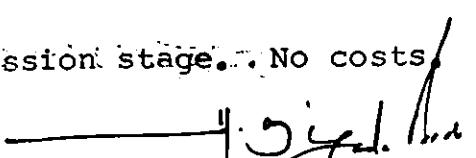
(Order per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

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Heard. It emerges from the submissions made by the learned counsel for both the parties that applicant has made a representation dated 5.4.1991 to the Director General, New Delhi for with-holding her transfer on the grounds mentioned in the representation. Having gone through the points made out by the applicant, it appears that the interests of justice would be served if a direction is given to the Respondent No.1 to decide the same within one month from the date of receipt of a copy of this order. Till the decision is taken by the Respondent No.1, the status-quo with regard to the position of the applicant shall not be altered or varied.

2. The office is directed to forward a copy of the O.A. to the Respondent No.1 so as to enable him to take into consideration the submissions made by the applicant before arriving at a conclusion on the applicant's representation.

3. Original Application is disposed of accordingly at the admission stage. No costs.


(H. RAJENDRA PRASAD)
Member (A)


(D.H. NASIR)
Vice-Chairman

Dated: 16th April, 1999.
Dictated in Open Court.

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26/4/99
cc to day
Guru

COPY TO:-

1. H.D.H.N.J.

2. H.H.R.P. M.(A)

3. H.B.S.J.P. M.(J)

4. B.R.(A)

5. SPARE

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR :
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR :
MEMBER (J)

DATED: 16/4/99

ORDER / JUDGEMENT

N.R./R.A./C.P. NO.

IN
C.A. No. 592/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

DISPOSED OF WITH DIRECTIONS

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED/REJECTED.

NO ORDER AS TO COSTS. *हैदराबाद आयोगी*
HYDERABAD BENCH

22 APR 1999

R.P.

SRR

9 copies

B/W 5/1